

ANTI-DUMPING DUTY ON NYLON TYRE CORD FABRIC, ORIGINATING IN OR EXPORTED FROM CHINA P.R.:
[Notifn. No. 72/04-Cus. dt.26.7.2004]

WHEREAS in the matter of import of Nylon Tyre Cord Fabric of all types (hereinafter referred to as the subject goods), falling under Chapter 59 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) originating in or exported from Peoples Republic of China, the Designated Authority vide its preliminary findings in notification No. 14/20/2003-DGAD, dated the 30th June 2004, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 30th June 2004, has come to the conclusion that :

- (i) Nylon Tyre Cord fabric (NTCF) of all types originating in or exported from Peoples Republic of China has been exported to India below normal value, resulting in dumping;
- (ii) the domestic industry has suffered material injury;
- (iii) material injury has been caused by dumped imports from the subject country (Peoples Republic of China).

AND WHEREAS, the designated authority has proposed to impose anti-dumping duty, provisionally, pending final determination, on all imports of the subject goods originating in or exported from Peoples Republic of China:

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries specified in the corresponding entry in column (5), and exported from the countries specified in the corresponding entry in column (6) and produced by the producers specified in the corresponding entry in column (7) and exported by the exporters specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate as specified in the corresponding entry in column (9), in the currency specified in the corresponding entry in column (11) and per unit of measurement specified in the corresponding entry in column (10), of the said Table.

Table

S. No.	Sub-heading	Goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	5902.10	NTCF	China PR	China PR	Any	Any	0.69	kg	USD
2.	5902.10	NTCF	China PR	Any country other than China PR	Any	Any	0.69	kg	USD
3.	5902.10	NTCF	Any country other than China PR	China PR	Any	Any	0.69	kg	USD

The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the day of 25th January 2005, and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON NYLON TYRE CORD FABRIC (NTCF) ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notfn. No. 41/09-Cus., dt. 29.4.2009 as amended by 21/14]

Whereas, the designated authority, *vide* its notification No. 14/20/2008-DGAD, dated 16th September, 2008, had initiated review, in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) and in pursuance of rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, in the matter of continuation of anti-dumping duty on imports of Nylon Tyre Cord Fabric (NTCF) [hereinafter referred to as the subject goods], falling under sub-heading 5902 10 of the First Schedule to the Customs Tariff Act 1975, (51 of 1975), originating in, or exported from, the People's Republic of China (hereinafter referred to as the subject countries), imposed *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 36/2005-Customs, dated the 27th April, 2005, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 27th April, 2005 [G.S.R. 248 (E), dated the 27th April, 2005];

And whereas, in the matter of review of anti-dumping on import of the subject goods, originating in, or exported from, the subject country, the designated authority in its final findings issued *vide* notification No. 14/20/2008-DGAD, dated 31st March, 2009, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 1st April, 2009, has come to the conclusion that-

- (a) subject goods originating in or exported from the People's Republic of China has been exported to India below their normal value, resulting in dumping;
- (b) dumping of subject goods from subject country continue to cause material injury to the domestic industry; and
- (c) in case of revocation of anti-dumping duties on the subject goods from subject countries, the dumping is likely to continue (from the People's Republic of China) leading to the continuance or intensification of injury to the domestic industry;

and has recommended continued imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from, the subject country and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, , the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the

country as specified in the corresponding entry in column (5), and produced by the producer as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporter as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at a rate which is equal to the amount as specified in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10), of the said Table.

Table

Sl. No.	Sub-heading	Description of goods	Grade	Country of origin	Country of export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	5902 10	Nylon Tyre Cord Fabric (NTCF)	All Grades	The People's Republic of China	The People's Republic of China	M/s. Ningbo Nylon Company Ltd.	Ningbo Jinlun Import & Export Co. Ltd.	1.24	kilogram	US dollar
2.	5902 10	Nylon Tyre Cord Fabric (NTCF)	All Grades	The People's Republic of China	The People's Republic of China	Any combination other than at 1 above		1.76	kilogram	US dollar
3.	5902 10	Nylon Tyre Cord Fabric (NTCF)	All Grades	The People's Republic of China	Any Country other than the People's Republic of China	Any	Any	1.76	kilogram	US dollar
4.	5902 10	Nylon Tyre Cord Fabric (NTCF)	All Grades	Any Country other than country (ies) attracting anti-dumping duty	The People's Republic of China	Any	Any	1.76	kilogram	US dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette. The anti-dumping duty shall be paid in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification shall remain in force up to and inclusive of the 28th day of April, 2015, unless revoked earlier.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the

rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**Anti-dumping duty on Nylon Tyre Cord Fabric originating in or exported from specified countries:
[Notfn. No.39/09-Cus., dated 29.4.2009]**

Whereas, in the matter of imports of Nylon Tyre Cord Fabric (hereinafter referred to as the subject goods), falling under sub-heading 5902 10 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in or exported from, Belarus (hereinafter referred to as the subject country) and imported into India, the designated authority in its preliminary findings *vide* notification No.14/09/2008-DGAD dated the 3rd March, 2009 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd March, 2009, had come to the conclusion that-

- (a) the product under consideration had been exported to India from Belarus below its normal value;
- (b) the domestic industry had suffered material injury; and
- (c) the injury had been caused by the dumped imports from Belarus;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the country specified in the corresponding entry in column (5), and exported from the country specified in the corresponding entry in column (6) and produced by the producer specified in the corresponding entry in column (7) and exported by the exporter specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10) of the said Table.

Table

Sl. No.	Sub-heading	Description of goods	Specification	Country of origin	Country of export	Producer	Exporter	Duty amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	5902 10	Nylon Tyre Cord Fabric	All Grades	Belarus	Singapore	Grodno Khimvo-lokno	Kapsco Private Ltd.	0.84	Kg	US dollar
2	5902 10	Nylon Tyre Cord Fabric	All Grades	Belarus	Belarus	Grodno Khimvo-lokno	Grodno Khimvo-lokno	0.84	Kg	US dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
3	5902 10	Nylon Tyre Cord Fabric	All Grades	Belarus	Belarus	Any combination other than at S.No 2 above		0.92	Kg	US dollar
4	5902 10	Nylon Tyre Cord Fabric	All Grades	Belarus	Any country other than Belarus	Any combination other than at S.No 1 above		0.92	Kg	US dollar
5	5902 10	Nylon Tyre Cord Fabric	All Grades	Any country (ies) other attracting anti- dumping duty.	Belarus	Any	Any	0.92	Kg	US dollar

2. The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the 28th October, 2009, and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON NYLON TYRE CORD FABRIC (NTCF) ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:

[Notfn. No. 121/09-Cus., dt. 30.10.2009 as amended by 1/14]

Whereas, in the matter of import of Nylon Tyre Cord Fabric (NTCF) (hereinafter referred to as the subject goods), falling under sub heading 5902 10 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported from, Belarus (hereinafter referred to as the subject country) and imported into India, the designated authority in its preliminary findings vide notification No.14/09/2008-DGAD dated the 3rd March, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 3rd March, 2009, had come to the conclusion that-

- (a) the product under consideration had been exported to India from Belarus be low its normal value;
- (b) the domestic industry had suffered material injury; and
- (c) the injury had been caused by the dumped imports from Belarus;

and had recommended imposition of provisional anti-dumping duty on imports of the subject goods, originating in, or exported, from the subject country;

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 39/2009-Customs, dated 29th April, 2009,

published in the Gazette of India Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 289(E), dated the 29th April, 2009;

And whereas, the designated authority in its final findings vide notification No. 14/09/2008-DGAD dated the 29th September, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 29th September, 2009, had come to the conclusion that-

- (a) The product under consideration had been exported to India from Belarus below its normal value.
- (b) The domestic industry had suffered material injury.
- (c) The injury had been caused by the dumped imports from Belarus.

and had recommended the imposition of definitive anti-dumping duty on imports of the subject goods originating in, or exported, from the subject country;

Now, therefore, in exercise of the powers conferred by sub-section (1), read with sub-section (5) of section 9A of the said Customs Tariff Act and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under subheading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), the specification of which is specified in column (4), originating in the country as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (9), in the currency as specified in the corresponding entry in column (11) and per unit of measurement as specified in the corresponding entry in column (10), of the said Table.

Table

S1. Sub- No. heading	Description of goods	Speci- fication	Country of origin	Country of export	Producer	Exporter	Duty Amount	Unit	Currency	
(1) (2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
1	5902 10	Nylon Tyre Cord Fabric	All Grades	Belarus	Singapore	JSC Grodno Azot	Kapsco Private Ltd.	0.77	Kg	US Dollar
2	5902 10	Nylon Tyre Cord Fabric	All Grades	Belarus	Belarus	JSC Grodno Azot	JSC Grodno Azot	0.77	Kg	US Dollar
3	5902 10	Nylon Tyre Cord Fabric	All Grades	Belarus	Belarus	Any combination other than at 2 above		0.92	Kg	US Dollar
4	5902 10	Nylon Tyre	All Grades	Belarus	Any country	Any combination other than at 1 above		0.92	Kg	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
5	5902 10	Cord Fabric Nylon Tyre Cord Fabric	All Grades	Any country other than country/ies attracting anti dumping duty.	other than Belarus Belarus	Any	Any	0.92	Kg	US Dollar

2. The anti-dumping duty imposed shall be levied for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, 29th April, 2009 and shall be payable in Indian currency.

Explanation: For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act 1962, (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**ANTI-DUMPING DUTY ON NYLON TYRE CORD FABRIC ORIGINATING IN OR EXPORTED FROM SPECIFIED COUNTRIES:
[Notfn. No. 30/15-Cus., dt. 12.6.2015]**

Whereas, the designated authority, vide notification No. 15/32/2013-DGAD dated 17th April, 2014, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on imports of Nylon Tyre Cord Fabric (NTCF) (hereinafter referred to as the subject goods) falling under Sub-heading 5902 10 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from the People's Republic of China (hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 41/2009-Customs, 29th April, 2009, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 291(E), dated the 29th April, 2009;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in or exported from the subject country upto and inclusive of the 28th April, 2015, vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 21/2014-Customs (ADD), dated 16th May, 2014, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R 342(E), dated the 16th May, 2014;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject country, the designated authority in its final findings, published vide notification No. 15/32/2013-DGAD, dated 13th April, 2015, in the Gazette of India, Extraordinary, Part I, Section 1, has come

to the conclusion that-

- (i) there is continued dumping of the subject goods from the subject country;
- (ii) the domestic industry has suffered material injury caused by the dumped imports from the subject country;
- (iii) should the present anti-dumping duties cease, dumping of the subject goods from the subject country is likely to get intensified causing consequent injury to the domestic industry,

and has recommended imposition of the anti-dumping duty on the subject goods, originating in or exported from the subject country.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, specification of which is specified in column (4), falling under sub-heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), exported from the countries as specified in the corresponding entry in column (6), produced by the producers as specified in the corresponding entry in column (7), exported by the exporters as specified in the corresponding entry in column (8), imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (9) in the currency as specified in the corresponding entry in column (11) and as per unit of measurement as specified in the corresponding entry in column (10) of the said Table, namely:-

Table

Sl. No.	Sub-heading	Description of goods	Specification	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	5902 10	Nylon Tyre Cord Fabric	All Grades	People's Republic of China	People's Republic of China	Jiangsu Haiyang Chemical Fibres Co. Ltd.	Jiangsu Haiyang Chemical Fibres Co. Ltd.	0.52	Kg	US Dollar
2	5902 10	Nylon Tyre Cord Fabric	All Grades	People's Republic of China	People's Republic of China	Jiangsu Haiyang Chemical Fibres Co. Ltd.	Any other	1.10	Kg	US Dollar
3	5902 10	Nylon Tyre Cord Fabric	All Grades	People's Republic of China	People's Republic of China	Any other	Jiangsu Haiyang Chemical Fibres	1.10	Kg	US Dollar

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4	5902 10	Nylon Tyre Cord Fabric	All Grades	People's Republic of China	People's Republic of China	Any other than the Sl. No. 1, 2 and 3 above	Co. Ltd.	1.10	Kg	US Dollar
5	5902 10	Nylon Tyre Cord Fabric	All Grades	People's Republic of China	Any country other than People's Republic of China	Any	Any	1.10	Kg	US Dollar
6	5902 10	Nylon Tyre Cord Fabric	All Grades	Any country other than People's Republic of China	People's Republic of China	Any	Any	1.10	Kg	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

